

After hearing, learned counsel for the parties and perusing the materials brought on record, it appears that name of the petitioner got transpired from the confessional statement of co-accused, Vivek Yadav and the petitioner is in custody since 05.01.2020, as such, petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 20,000/- (Rupees Twenty Thousand) with two sureties of the like amount each to the satisfaction of learned JM 1st Class, Palamau at Daltonganj in connection with Ramgarh P.S. Case No.03 of 2020, corresponding to G.R. No.411 of 2020, on the following conditions:-

(i) One of the bailors shall be deponent of the present case namely, Arbind Ram, S/o Nanhu Ram, R/o Village- Chando, P.O.+ P.S. Chainpur, Distt.- Palamau and having UID Number 345171885602.

Office is directed to send photo copy of the UID Card bearing No. 345171885602 of deponent along with this order to the court below so as to verify the authenticity of the bailor.

(ii) Another bailor shall be close relative of the petitioner.

(iii) The Jail Authority shall release the petitioner only after his medical check-up.

(vi) The Civil Surgeon, Palamau at Daltonganj is directed to medically examine the petitioner at the time of his release and if require, petitioner shall be taken for quarantine, but if no such requirement is there, he shall be released forthwith, if not wanted in any other case.

(v) Petitioner shall appear before the learned trial court on each and every date fixed for his appearance, failing which the trial court shall cancel the bail bonds of the petitioner.

(vi) Petitioner shall also comply with all the guidelines issued by the Government to meet the challenges of Covid-19, as the country is passing through Pandemic of Covid-19.

(Kailash Prasad Deo, J.)